

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 15 OF 2018 &
IA NO. 1116 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Delhi Transco Limited

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms.Swapna Seshadri

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R-1

Mr. Rahul Kinra

Mr. Ashutosh K Srivastava for R-2, 3 & R-4

ORDER

(On IA NO. 1116 OF 2018- Delay in filing reply)

Learned counsel, Mr. Dhananjay Baijal, appearing for the first Respondent submitted that, there is a delay of 87 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 15 OF 2018

Learned counsel appearing for both the parties submitted that, pleadings are complete in this matter and the matter may kindly be listed for hearing.

List this matter for hearing on **17.01.2019**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N. K. Patil)
Judicial Member